

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2791/2002

New Delhi, this the 28th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Asha Devi  
W/o Late Sat Pal Singh,  
C/o Sh. Kedar Lal Meena,  
Q.No.31 B, Rly.Colony,  
Tugalkabad  
New Delhi-44.

...Applicant.

(None present)

V E R S U S

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Rly. Division, Delhi,  
New Delhi.
3. Sr. Section Engineer (C & W),  
Northern Railway,  
Tugalkabad.  
New Delhi. ...Respondents.

(By Advocate Sh. V.S.R.Krishna)

O R D E R (ORAL)

Shri Shanker Raju,

Heard. In view of the counter claim as to the legal entitlement as Legal Heir to the family pension, respondents by their communication dated 8-2-2002 directed the applicant, in view of the fact that the deceased Govt. servant contacted two marriages, to produce succession certificate in order to get the terminal benefits as admissible under rules.

2. This has been done on the basis that one Smt. Mamta alleging to be the widow of deceased referred to Suit No.493/83 where her daughter has been held to be the legal heir of the deceased.

- 2/-

3. I do not find any infirmity in the action of the respondents by directing the applicant to produce succession certificate as this was necessitated in view of counter claims made by Smt. Mamta.

VO

4. In the result, for the reasons given above, OA is disposed of with directions to the applicant that in the event, the succession certificate is produced before the respondents as directed by them on 8-2-2002, terminal benefits admissible to her would be released.

5. OA is disposed of as above.

S. Raju

(SHANKER RAJU)  
MEMBER (J)

/vnd/